

Kind Attention Mr. Bravesh Kaur  
DGM

GOVERNMENT OF PUNJAB  
DEPARTMENT OF FINANCE  
(Finance Personnel Branch-II)



**NOTIFICATION**

Dated Chandigarh the 2nd March, 2004

No:8/1/2004-3FP/II/2078 - In exercise of powers conferred by proviso to Article 309 read with clause (3) of Article 187 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Punjab, after consultation with Speaker of Punjab Vidhan Sabha, in so far as such consultation is necessary under the aforesaid provisions, is pleased to make the following rules further to amend the Punjab Civil Services Rules, Volume-I, Part-I, namely:-

1. (i) These rules may be called the Punjab Civil Services (First Amendment) Rules, 2004.
- (ii) These shall be deemed to have come into force with effect from the 1st day of January, 2004.

2. In the Punjab Civil Services Rules, Volume-I, Part-I, in rule 1.2, the following proviso shall be added at the end of sub rule (1):

"Provided that the rules in Part-I - Pensions in Volume-II of these rules called the Punjab Civil Service Rules, Volume-II shall not apply to the Government employees who are appointed to the posts mentioned in categories (I) to (5) above on or after the 1st January, 2004. They shall be covered by new 'Defined Contributory Pension Scheme' to be notified by the State Government in due course."

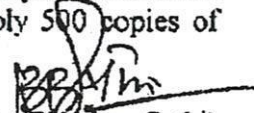
B.R. BAJAJ,  
Principal Secretary to Government, Punjab,  
Department of Finance.

No:8/1/2004-3FP/II/2079

Dated Chandigarh the 2<sup>nd</sup> March, 2004

A copy is forwarded to Controller, Printing and Stationary, Punjab, Chandigarh for information and necessary action.

2. He is requested to get the above Notification published in the Punjab Government Gazette (Extra-ordinary) and supply 500 copies of the printed Notification to this Department.

  
(Bharat Bhushan Sethi)  
Under Secretary Finance(S)